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ASSAM ACT VI OF 1940

THE ASSAM LOCAL BOARD ELECTIONS (EMERGENCY  
PROVISIONS) ACT, 1940

[Passed by the Assam Legislature]

[Received the assent of the Governor on the 28th December 1940.]

[Published in the *Assam Gazette* of the 8th January 1941.]

*An Act to provide for the postponement of Local Board elections*

Preamble. WHEREAS the triennial elections of Local Boards in Assam are required by the existing law to be held before the 1st April 1941 and whereas it is expedient to postpone the said elections to a later period ;

It is hereby enacted as follows :—

Short title. 1. This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1940.

Postponement of elections. 2. Notwithstanding anything contained in section 9 of the Assam Local Self-Government Act, 1915, the triennial elections due to be held before the 1st April 1941 may be postponed by order of the Provincial Government for such period as they may deem necessary, but not exceeding the 31st March, 1942. Assam Act I of 1915.

[Price 2 annas or 2d.]